

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STB EXPORT PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	STB EXPORT PVT LTD
2.	Date of incorporation of corporate debtor	13/07/1993
3.	Authority under which corporate debtor is incorporated / registered	RoC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27205WB1993PTC059440
5.	Address of the registered office and principal office (if any) of corporate debtor	63/3 B Sarat Bose Road 5th Floor Kolkata WB 700025 IN
6.	Insolvency commencement date in respect of corporate debtor	24/11/2020
7.	Estimated date of closure of insolvency resolution process	180 th day from commencement of insolvency resolution process i.e. 23/05/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Goyal Reg. No.: IBBI/IPA-001/IP-P01083/2017-18/11783
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, R.N.Mukherjee Road, Martin Burn House, 3 rd Floor, Room No. 305B, Kolkata-700001. Email: aaa3india@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1, R.N.Mukherjee Road, Martin Burn House, 3 rd Floor, Room No. 305B, Kolkata-700001. Email: aaa3india@yahoo.com
11.	Last date for submission of claims	To be calculated as 14 days from the date of publication of advertisement.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of STB EXPORT PVT LTD on 24/11/2020. Order received on 26/11/2020

The creditors of STB EXPORT PVT LTD, are hereby called upon to submit their claims with proof on or before 10/12/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :
Date and Place: 26th day of November, 2020 at Kolkata
:


(Ajay Goyal)